

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.251 of 2013 &
I.A. No. 334 of 2013

Dated : 17th January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

TimaPur Okhla Waste Management Co. Ltd. ... Appellant(s)

Versus

Delhi Electricity Regulatory Commission &Anr.... Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir
Counsel for the Respondent(s): Mr. Dhananjay Baijal for
Mr. Nikhil Nayyar for R.1
Mr. Amit Kapur
Mr. Vishal Anand
Mr. Gaurav Dudeja for R.2

ORDER

The learned counsel for the Respondent No.2 seeks some time to file the reply. Accordingly, he is directed to file the same on or before 24.01.2014 after serving copy on the other side.

Post the matter on **18.02.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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